

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 12th day of November, 2002.

QUORUM : HON. MRS. MEERA CHHIBBER, J.M.

O. A. No. 1197 of 2002

Surendra Kumar Thakur S/O Sri Sita Thakur, Running Roor
Bearer, office of Station Manager, Northern Railway,
Allahabad..... Applicant.

Counsel for applicant : Sri A.K. Srivastava.

Versus

1. Divisional Railway Manager, Northern Railway, Allahabad.
2. Sanraksha Adhikari, Northern Railway, Allahabad.
3. Station Manager, Northern Railway, Allahabad.
4. Union of India through General Manager, Northern Railway,
Baroda House, New Delhi..... Respondents.

Counsel for respondents : Sri A.K. Gaur.

ORDER

BY HON. MRS. MEERA CHHIBBER, J.M.

The grievance of the applicant is that even though he was allotted a quarter in the year 1997 but the person, who was required to vacate the same, never vacated the same as such he never got possession of the said quarter. Now the respondents have started deducting an amount of Rs.500/= per month from his pay slip on account of the said quarter. The applicant has stated that he has given a detailed representation against the said recovery which is on page 21 of the O.A. but till date neither the respondents have passed any order on the said representation nor have stopped the said recovery of Rs.500/=. The applicant has annexed his pay slip to show that earlier an amount of Rs.1981/= was being deducted from his salary but from the month of May onward, the amount has been ^{increased to} ~~reduced to~~ Rs.1481/=. I have seen the representation annexed by the applicant with the O.A. wherein he has given all the facts. Since it is stated by the applicant that he never took over the charge of the



said house, therefore, this matter would required to be considered by the respondents at the first instance. Accordingly, this O.A. is disposed of at the admission stage itself with the direction to the respondents to consider the representation as well as the present O.A. filed by the applicant and pass a detailed and reasoned order under intimation to the applicant. Till the time, the applicant's representation is decided, the respondents are directed ~~not~~ ^{on account of Dr. B} to make any recovery from his salary. The respondents shall decide the representation of the applicant within a period of two months from the date of receipt of a copy of this order.

With the above direction, the O.A. is disposed of at the admission stage itself with no order as to costs.



J.M.

Asthana/